

**CHAPTER XI**  
**AFFIDAVITS**

**70. Title of affidavits.-** Every affidavit shall be titled as “In the Appellate Tribunal for Electricity.” followed by the cause title of the application or other proceeding in which the affidavit is sought to be used.

**71. Form and contents of the affidavit.-** The affidavit shall conform to the requirements of order XIX, rule 3 of Civil Procedure Code, 1908 (5 of 1908).

**72. Persons authorized to attest.-** Affidavits shall be sworn or affirmed before any Judicial Magistrate or Civil Judge or Registrar and Deputy Registrar of the Tribunal or Notary or District Registrar or Sub-Registrar, who shall affix his official seal or the Chief Ministerial Officer of any civil or criminal court in the state or any advocate.

**73. Affidavits of illiterate, blind persons.-** Where an affidavit is sworn or affirmed by any person who appears to be illiterate, blind or unacquainted with the language in which the affidavit is written, the attester shall certify that the affidavit was read, explained or translated by him or in his presence to the deponent and that he seemed to understand it, and made his signature or mark in the presence of the attester in Form No. VIII.

**74. Identification of deponent.-** If the deponent is not known to the attester, his identity shall be testified by a person known to him and the person identifying shall affix his signature in token thereof.

**75. Annexures to the affidavit.-** Document accompanying an affidavit shall be referred to therein as Annexure number and the attester shall make the endorsement thereon that this is the document marked putting the Annexure number in the affidavit. The attester shall sign therein and shall mention the name and his designation.